



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

D.B. Civil Writ Petition No.7451/2020

Prithviraj Meena S/o Ram Karan Meena

----Petitioner

Versus

The Hon'ble Speaker

----Respondent



For Petitioner(s) : Mr. Harish Salve, Senior Advocate through VC assisted by Mr. Divyesh Maheshwari
Mr. Mukul Rohatgi, Senior Advocate assisted by Mr. S. Hariharan, Ms. Jakriti Jadeja through VC
Mr. Lokesh Sharma through VC
Mr. Rajesh Goswami and
Mr. Yashvardhan Nandwana through VC

For Respondent Nos.1 & 2 : Dr. Abhishek Singhvi, Senior Advocate assisted by Mr. Aavishkar Singhvi through VC
Mr. Amit Bhandari through VC and
Mr. Harendar Neel
Mr. M.S. Singhvi, Advocate General assisted by Mr. Darsh Pareek and
Mr. Siddhant Jain

For respondent No.3 : Mr. Prateek Kasliwal with
Ms. Supriya Saxena

For respondent No.4 : Mr. Devadatt Kamat, Senior Advocate
Mr. A.K. Bhandari, Senior Advocate
Mr. N.K. Maloo, Senior Advocate assisted by Mr. Siddharth Bapna,
Mr. Sarvesh Jain,
Mr. Anuj Bhandari,
Mr. Vaibhav Bhargava,
Mr. Abhimanyu Yaduvanshi

For respondents No.5 : Mr. Vimal Choudhary &
Mr. Yogesh Kumar Tailor

For respondents No.6 : Mr. P.C. Bhandari, Mr. Abhinav Bhandari & Mr. T.N. Sharma

For respondent No.7 : Mr. P.S. Sirohi



**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PRAKASH GUPTA**

Order

21/07/2020

D.B. Civil Misc.Application No.1/2020:-

Counsel for the petitioners seeks to withdraw D.B. Civil Misc. Application No.1/2020.

The prayer is accepted.

The application is accordingly dismissed as withdrawn.

D.B. Civil Misc.Application Nos.4/2020, 5/2020 & 6/2020:-

Heard learned counsels for the parties on the applications seeking intervention.

Heard also Mr. Mukul Rohatgi, learned senior counsel for the petitioner, Mr. Devadatt Kamat, learned Senior Counsel for respondent No.4 as well as Mr. M.S. Singhvi, learned Advocate General on intervenor applications.

Having heard learned counsel for the intervenors and learned counsel for the parties, we record the fact that learned counsel appearing for the writ petitioners do not have any objection to the intervention applications to be entertained. However, the learned Advocate General appearing for the Speaker raised contention against such intervention applications on the ground that the present writ petition is not a public interest litigation and the intervenors are neither proper nor necessary parties. Hence, the intervention applications ought not to be entertained.

Learned counsels appearing for the three intervenors inter-alia contended that the challenge made in the writ application is to the constitutional validity of para 2(1)(a) of Tenth





Schedule to the Constitution of India. Consequently, the prayer made by the writ petitioners will have a wide public impact and, therefore, they are essentially concerned with the public interest at large.

Considering the submissions advanced by all the parties, the intervention applications are allowed. The applicants are impleaded as respondent Nos.5, 6 and 7 respectively. They shall file amended cause title, which will be taken on record. The parties are directed to serve copies of writ application as well as reply affidavit, if any, filed before this Court on the counsels who have been impleaded as respondents No.5, 6 and 7, as directed hereinabove.



D.B. Civil Writ Petition No.7451/2020:-

This Court further takes note of the fact that the written submissions have been filed on behalf of the petitioners, respondents No.1, 2 and 3 as well as respondent No.4 after the lunch break. The same are taken on record.

Having heard learned counsels for the respective parties and taking on record the submissions advanced on behalf of the respective parties as noted hereinabove, we direct that matter shall be listed on 24/07/2020 for passing of necessary orders.

In view of above directions, we therefore, further request the Hon'ble Speaker, who has been pleased to extend the period for filing reply by the writ petitioners till 5.30 p.m. as of today i.e. 21.07.2020, to extend the said period till the delivery of orders by this Court on 24/07/2020 and we direct accordingly.



The matter shall be listed on 24.07.2020. The parties are directed to act accordingly.

(PRAKASH GUPTA),J

(INDRAJIT MAHANTY),CJ

Anil Goyal-PS/Harshit Pareek/JKP/1



RAJASTHAN HIGH COURT



सत्यमेव जयते